

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1105
ANSWERED ON:03.03.2010
MPS QUOTA FOR ADMISSION IN KVS
Hazari Shri Maheshwar ;Rawat Shri Ashok Kumar

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the norms/guidelines which regulate admission in Kendriya Vidyalayas (KVs) on the basis of recommendation of Members of Parliament (MPs);
- (b) whether these norms/guidelines are also applicable to those MPs belonging to the constituencies which do not have any Kendriya Vidyalaya;
- (c) if so, the details thereof;
- (d) whether the Government has any proposal to increase the quota of MPs for admission in KVs; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SMT. D. PURANDESWARI)

- (a) to (c) As per the provisions of Special Dispensation quota effective from the year 2007-08, "each Member of Parliament (Lok Sabha) can refer two cases of admission under the Scheme in an academic year in Kendriya Vidyalaya(s) (KV) located within the parliamentary constituency of the concerned MP for the eligible children belonging to the constituency. A Rajya Sabha MP can recommend two cases of admission in any KV located within the State from which he/she stands elected. The recommendation can be made for all classes except pre-primary, X and XII".
- (d) No, Sir.
- (e) Does not arise.